



भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

बेटी बचाओ
बेटी पढ़ाओ

RBI/2025-26/30
A.P. (DIR Series) Circular No. 03

April 23, 2025

To,
All Authorised Dealer Category-I banks

Madam / Sir,

Exports through warehouses in 'Bharat Mart' in UAE – relaxations

Attention of Authorised Dealer Category – I banks (AD banks) is invited to Clause (a) of Sub regulation 1 of Regulation 9 of Foreign Exchange Management (Export of Goods & Services) Regulations, 2015 {[Notification No. FEMA 23\(R\)/2015-RB](#)} and Para C.6 and C.13 of [Master Direction – Export of Goods & Services](#).

2. To facilitate export through warehouses in 'Bharat Mart', a multimodal logistics network based marketplace in United Arab Emirates (UAE) that will provide Indian traders, exporters, and manufacturers access to the markets in UAE as well as worldwide, it has been decided to provide the following relaxations:

- a) AD banks may allow exporters to realise and repatriate full export value of goods exported to 'Bharat Mart' within nine months from the date of sale of the goods from the warehouse.
- b) AD banks may allow the following without any pre-conditions, after verifying the reasonableness of the same:
 - (i) Opening/hiring of a warehouse in 'Bharat Mart' by an Indian exporter with a valid Importer Exporter Code.
 - (ii) Remittances by the Indian exporter for initial as well as recurring expenses for setup and continuing business operations of its offices.

3. The above instructions shall come into force with immediate effect. AD Category-I banks may bring the contents of this circular to the notice of their constituents concerned.

विदेशी मुद्रा विभाग, केंद्रीय कार्यालय, 5^{थी} मंजिल, अमर भवन, सर पी.एम.रोड, फोर्ट मुंबई - 400 001
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हिंदी आसान है, इसका प्रयोग बढ़ाइए

चेतावनी : भारतीय रिज़र्व बैंक द्वारा ई-मेल, डाक, एसएमएस या फोन-कॉल के जरिए किसी को भी व्यक्तिगत जानकारी जैसे बैंक के खाते का ब्यौरा, पासवर्ड आदि नहीं माँगी जाती है।
यह धन रखने या देने का प्रस्ताव भी नहीं करता है। ऐसे प्रस्तावों का किसी भी तरीके में जबाब मत दीजिए
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It never keeps or offers funds to anyone. Please do not respond in any manner to such offers



4. The directions contained in this circular have been issued under sections 10(4) and 11(1) of the Foreign Exchange Management Act (FEMA), 1999 (42 of 1999) and are without prejudice to permissions / approvals, if any, required under any other law.

Yours faithfully,

(N. Senthil Kumar)
Chief General Manager